

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
NAGPUR BENCH : NAGPUR.

Criminal Application No. _____ of 2020
in

Criminal Application (BA) No. _____ of 2020 (LD-VC No. 12 of 2020)
[Jamil Ahamad Khan Gafar Khan Vs. The State of Maharashtra]

Office Notes, Office Memoranda of
Coram, appearances, Court's Orders
or directions and Registrar's order

Court's or Judge's Order

Shri M. N. Ali, Advocate for the applicant
Mrs. G. R. Tiwari, APP for the State

CORAM : M. G. GIRATKAR, J.

DATE : 30/04/2020

This is an application for speaking too minutes.

Heard Shri Ali, learned Advocate for the applicant.
He has pointed out mistake of this Court in order dated
27-4-2020.

Instead of releasing the applicant on regular bail,
this Court has released him on anticipatory bail. The
words in the operative order dated 27-4-2020 viz. "in the
event of arrest" be deleted from said order.

The application is accordingly disposed of.

JUDGE

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